

**CESS AND OTHER TAXES ON MINERALS (VALIDATION) ACT,  
1992**

**16 of 1992**

**[4th April, 1992]**

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**SCHEDULE 1 :- THE SCHEDULE**

**CESS AND OTHER TAXES ON MINERALS (VALIDATION) ACT,  
1992**

**16 of 1992**

**[4th April, 1992]**

An Act to validate the imposition and collection of cesses and certain other taxes on minerals under certain State laws Be it enacted by Parliament in the Forty-third Year of the Republic of India as follows:-

**1. Short title, extent and commencement :-**

(1) This Act may be called the Cess and Other Taxes on Minerals (Validation) Act, 1992.

(2) It extends to the whole of India.

(3) It shall be deemed to have come into force on the 15th day of February, 1992. The power of a Legislature to enact a law with reference to a topic entrusted to it, is unqualified, subject only to a limitation imposed by the Constitution. In the exercise of such a power, it will be competent for the Legislature to enact a law which is either prospective or retrospective. j k. Jute Mills Co. Ltd.v. State of U.P., (1962) 2 SCR 1 : AIR 1961 SC 1534.

**2. Validation of certain State laws and actions taken and**

### **things done there-under :-**

(1) The laws specified in the Schedule to this Act shall be, and shall be deemed always to have been, as valid as if the provisions contained therein relating to cesses or other taxes on minerals had been enacted by Parliament and such provisions shall be deemed to have remained in force up to the 4th day of April, 1991.

(2) Notwithstanding any judgment, decree or order of any court, all actions taken, things done, rules made, notifications issued or purported to have been taken, done, made or issued and cesses or other taxes on minerals realised under any such laws shall be deemed to have been validly taken, done, made, issued or realised, as the case may be. as if this section had been in force at all material times when such actions were taken, things were done, rules were made, notifications were issued, or cesses or other taxes were realised, and no suit or other proceeding shall be maintained or continued in any court for the refund of the cesses or other taxes realised under any such laws.

(3) For the removal of doubts, it is hereby declared that nothing in sub-section (2) shall be construed as preventing any person from claiming refund of any cess or tax paid by him in excess of the amount due from him under any such laws.

### **3. Repeal an savings :-**

(1) The Cess and Other Taxes on Minerals (Validation) Ordinance, 1992 (Ord. 7 of 1992) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

### **SCHEDULE 1**

#### **THE SCHEDULE**

(See Section 2 ) 1. The Andhra Pradesh (Mineral Rights) Tax Act, 1975 (A.P. Act 14 of 1975). 2. The Andhra Pradesh (Andhra Area) District Boards Act, 1920 3. The Andhra Pradesh (Telengana Area) District Boards Act, 1955. 4. The Cess Act, 1880 (Bengal Act 9 of 1880) as applicable in the State of Bihar. 5. The Karnataka Zilla Parishads, Taluk Panchayat Samitis, Mandal Panchayats and Nyaya Panchayats Act, 1983 (Karnataka Act 20 of 1985). 6. The Karnataka (Mineral Rights) Tax Act, 1984 (Karnataka Act 32 of 1984). 7. The Madhya Pradesh Karadhan Adhiniyam, 1982 (M.P. Act 15 of 1982). 8. The Madhya Pradesh Upkar Adhiniyam, 1981 (M.P. Act 1 of 1982). 9. The Maharashtra Zilla Parishads and Panchayat Samitis (Amendment and Validation) Act, 1981. 10. The Orissa Cess Act, 1962 (Orissa Act II of 1962).

11. The Tamil Nadu Panchayat Act, 1958.